

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-1**  
IB-1090(ND)/2020

**IN THE MATTER OF:**

Pankaj Sabharwal & Ors  
Vs.  
Supertech Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 14.12.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC : Mr. Piyush Singh, Ms. Aditi parolia, Ms. Aditi Sinha, Mr.  
Prateek Vats, Advocates  
For the Respondent/CD :  
For the Intervener :

**ORDER**

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Financial Creditor is permitted to send private notice to the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 18.02.2021.

Sol -

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)